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To The Hon'ble Secretary, Central Electricity Regulatory Commission, Chanderlok Building, 3rd & 4th Floors, West Wing, 36, Janpath, New Delhi - 110 001 India

Sub: Suggestions/Comments on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025

Dear Sir,

With reference to the invitation for comments/suggestions on the Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025, we would like to extend our sincere appreciation to the Government of India and CERC for their unwavering commitment to strengthening the regulatory framework in the energy sector.

The proposed amendment represents a progressive step towards optimizing the inter-State transmission system, fostering seamless connectivity, and promoting the integration of renewable energy projects. We commend the comprehensive approach taken to address industry challenges while maintaining the vision of a sustainable and resilient energy future.

We are grateful for the opportunity to present our views and suggestions on the proposed amendments. Our inputs, detailed in the attached document, are aimed at enhancing the effectiveness and practicality of the regulations while ensuring a balanced approach to connectivity and network access. We firmly believe that these suggestions will help streamline the implementation process and contribute to the overarching goal of maximizing renewable energy integration.

The consistent support from CERC in addressing industry concerns through previous amendments has significantly propelled the growth of renewable energy deployment across the country. We remain confident that the proposed Fourth Amendment will further strengthen the transmission network and facilitate the smooth execution of large-scale renewable projects.

We highly value the opportunity to contribute to this important regulatory process and sincerely thank the Hon'ble Commission for its continued efforts to build a robust and sustainable energy infrastructure.

Thanking you for your understanding and consideration.

Yours sincerely,

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Nitin Agawal CEO Rajasthan Solar Association

S. No	Existing Clause as per 4th Amendment - Draft	Proposed Clause	Rationale
	A new Regulation, namely Regulation 5.2a. shall	 Remove the requirement of submitting 	This clarification would prevent potential ambiguity regarding connectivity status and
	be added after Regulation 5.2 of the Principal	additional Connectivity Bank Guarantee (Conn-	streamline regulatory compliance for hybrid energy projects incorporating storage solutions.
	Regulations, as under: " 5.2 a The additional	BG3) for additional generation capacity within	
	generation capacity under Regulation 5.2 of	the existing connectivity quantum, as this	
	these regulations shall be subject to the	constitutes duplication since no new	
	following conditions: (a) Connectivity Bank	transmission infrastructure is involved.	
	Guarantee Conn-BG1 and Conn-BG3 under	 The period granted to existing connectivity 	
	Regulation 8 of these regulations shall be	holders to seek approval for additional	
	furnished by the existing grantee for such	generation capacity should be increased from	
	additional generation capacity; (b) The existing	three months to twelve months from the	
	grantee shall intimate the scheduled date of	effective date of these regulations.	
	commercial operation for such additional	Rationale: The submission of Conn-BG3 for	
	capacity; (c) In case additional capacity for	additional generation capacity within an	
1	which approval is sought under Regulation 5.2	existing granted connectivity quantum results in	
	of these regulations is REGS (with or without	unnecessary duplication, as no new	
	ESS) or ESS (except PSP), the scheduled date of	transmission infrastructure is required.	
	commercial operation for such additional	Additionally, the current three-month	
	capacity shall not be later than 18 months from	timeframe is insufficient for completing critical	
	date of approval by the Nodal Agency; (d) The	tasks such as land acquisition and necessary	
	applicant shall furnish documents required	documentation. Extending this period to twelve	
	under Regulation 5.8.(xi) of these Regulations,	months ensures that project developers can	
	as applicable, for such additional capacity, and	adequately prepare and fulfill regulatory	
	shall also be subject to other Regulations	requirements effectively.	
	including Regulation 11A, 11B, 24, 24.6 of these	Additional Comment:	
	Regulations. (e) The entity which has already	 It is suggested that solar energy associated 	
	made an application or has been granted	with Energy Storage Systems (ESS) designated	
	approval by the Nodal Agency under Regulation	for use during non-solar hours should be	